

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 5

C.P. (IB)/417(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **24.06.2024**

NAME OF THE PARTIES: **CENTRAL BANK OF INDIA VS JAYESH**
AMULAKH MEHTA

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/417(MB)2024

- 1) Mr. Siddhesh, Ld. Counsel for the Petitioner is present. None present for the Respondent, when the matter is called out.
- 2) Ld. Counsel for the Petitioner seeks further time to serve a copy of the present Company Petition upon the Insolvency and Bankruptcy Board of India. Time is granted.
- 3) Petitioner is directed to file and place on record Affidavit of Service of Demand Notice as well as Service of Notice to Insolvency and Bankruptcy Board of India.
- 4) Stand over to 16.07.2024, for further consideration and hearing.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare